

Arbitration No. 09/2020
Mrs.Dr.Manju Nimesh
and anr. **Vs.** Mr.Ajay
Nayyar and Ors.

**THROUGH CISCO WEBEX VIDEO
CONFERRING**

28.07.2020 (11.50 a.m. to 11.58 a.m.)

**Pr: Sh.C.S.Gupta, Ld.counsel for both the
petitioners.**

(Mobile No.of Ld.counsel: 9871980107)

(Email ID: chandracsg1969@gmail.com)

**Sh.Pranut Sharma and Sh.Shantnu
Aggarwal, Ld.counsel for respondent no.1.**

(Mobile No.of Ld.counsel: 9999347367)

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**Sh. Vineet Gandhi,ld.counsel for
respondents no.2 and 3.**

(Mobile No.of ld.counsel: 9891759630)

(Email ID: sagarginni@gmail.com)

**Sh.Srisatya Mohanty, Ld.counsel for
respondents no.4 and 5.**



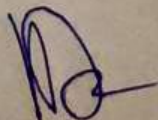
**(Mobile No.of Ld.counsel:9811030321,
9911016428)**

(Email ID:srisatya.mohanty@karanjawala.in)

Ld.counsel for parties are directed to file hard copies of their respective documents like petition, application, reply, rejoinder etc. which have already been filed by them through electronic mode within 15 days from the re-opening of courts.

Today, Id.counsel for applicants/petitioners has submitted that as per last order, he was granted liberty to file rejoinder to the reply of respondents. However, he could not prepare the same. Accordingly, he has sought adjournment of one week to file the same. In the interest of justice, same is granted.

At this stage, Id.counsel for respondents no.4 and 5 has submitted that in the present application filed by applicants/petitioners, respondents no.4 and 5 are not proper and necessary parties as no relief has been claimed



against them and neither the presence of respondents no.4 and 5 is required to adjudicate the controversy in issue. Accordingly, he has submitted that he will move an application for deletion of names of respondents no.4 and 5.

In the facts, respondents no.4 and 5 are at liberty to file an appropriate application prior to the next date of hearing.

Put up on 07.08.2020 for arguments.

A copy of order be sent to ld.counsel for parties through whatsapp/email.



(Vikas Dhull)
ADJ-01, West,
THC, Delhi
28.07.2020

CS No. 612870/16
CIS BIO International Vs. RSL Labinstruments
Inc.and another

28.07.2020 (11.44 a.m. to 11.46 a.m.)

Pr: Sh.Binay S.Tiwary, Ld.counsel for the plaintiff.

(M.No. 9971132266)


(Email ID: binay.s.tiwari@gmail.com)

Defendants exparte.

Today, it is submitted by ld.counsel for plaintiff that with regard to query raised by this court on the last date of hearing, he has sent an email to the plaintiff company in France and reply is still awaited and, therefore, he can provide clarification regarding the 20% commission to be paid to defendants on the next date of hearing. Accordingly, he has prayed for an adjournment. Same granted.

Put up on 04.08.2020 for remaining arguments.

A copy of order be sent to the Ld.counsel for plaintiff through whatsapp.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi